

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).4248/2024

(Arising out of impugned final judgment and order dated 06-02-2024 in DC No.2/2023 passed by the Hon'ble Election Commission Of India)

SHARAD PAWAR

Petitioner(s)

VERSUS

AJIT ANANTRAO PAWAR & ANR.

Respondent(s)

(IA No.41306/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 41304/2024 - EXEMPTION FROM FILING O.T., IA No.60685/2024 - GRANT OF INTERIM RELIEF, IA No. 64169/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No.44272/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 41300/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 65030/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No.41302/2024 - PERMISSION TO FILE LENGTHY LIST OF DATES, IA No.69492/2024 - REJOINDER, I.A. No.224092/2024 - APPLICATION FOR INTERVENTION)

WITH

SLP(C) No. 11820/2024 (XIV)

(IA No.120795/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.120796/2024-EXEMPTION FROM FILING O.T. and IA No.120794/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 24-10-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Muhammad Ali Khan, Adv.
Mr. Pranjal Agarwal, Adv.
Mr. Amit Bhandari, Adv.
Mr. Omar Hoda, Adv.
Ms. Eesha Bakshi, Adv.
Mr. Uday Bhatia, Adv.
Mr. Kamran Khan, Adv.
Mr. Arjun Sharma, Adv.
Ms. Priyansha Sharma, Adv.
Mr. Sparsh Prasad, Adv.
Mr. Abishek Jebaraj, AOR

Ms. A Reyna Shruti, Adv.
Mr. D.P. Singh, Adv.

For Respondent(s) Mr. Balbir Singh, Sr. Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Abhikalp Pratap Singh, AOR
Ms. Devanshi Singh, Adv.
Mr. Shrirang Varma, Adv.
Mr. Kartikey, Adv.
Mr. Vasad Kilor, Adv.
Mr. Aditya Krishna, Adv.
Ms. Gayatri Agrawal, Adv.
Ms. Shambhavi Singh, Adv.

Mr. Ankit Agarwal, AOR
Ms. Viyushti Rawat, Adv.
Mr. Ashish Shukla, Adv.

Applicant-in-person, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. I.A. No.224092/2024 is moved by one Mr. Mriniall Chakravorty for intervention in the matter.
2. Learned senior counsel for the parties have opposed the prayer made in this application. The same is, accordingly, dismissed with liberty to the applicant to avail his remedy in accordance with law.

I.A. No.223443/2024

3. Issue notice.
4. Mr. Abhikalp Pratap Singh, AOR accepts notice on behalf of respondent(s).
5. Reply affidavit along with reiteration of the earlier undertaking, to the effect that the directions contained in our orders dated 19.03.2024 and 04.04.2024 shall be meticulously complied with during the process of State Legislative Assembly elections also, shall be filed before the next date of hearing.
6. Post these matters on 06.11.2024.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR